



ELDERS COMMITTEE-2021

HIGH COURT BAR ASSOCIATION, ALLAHABAD

हाईकोर्ट बार एसोसिएशन, इलाहाबाद

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HCBA Ref. No. WWW.LIVELAW.IN

Dated : 23.11.2021

FOR FAVOUR OF PUBLICATION

The Elders' Committee took note of the statement of Union Law Minister regarding the creation of Bench of Hon'ble High Court in Agra with concern.

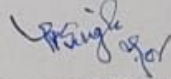
As and when the General Elections fall due, such misleading statements are being issued by politicians at the helm of affairs which is nothing but a political stunt to gain undue advantage of voters from a particular district. It is an attempt to create difference between the Bar of Agra & Meerut district, who have been fighting since long for creation of bench at Meerut.

The Union Law Minister is supposed to know that without the concurrence of Chief Justice of High Court, Allahabad, no such proposal can be aired. The person who is holding the post of Law Minister, is supposed to know this much of legal position.

From the day one, it has been the consistent stand and opinion of the Chief Justice of Allahabad High Court that creation of bench as for as U.P. is concern, is not required as there is already a bench at Lucknow. Especially when after the bifurcation of Hill Area from State of U.P. by creating a High Court in State of Uttaranchal. Decentralization of judiciary has resulted in eruption of corruption especially at State and Central level.

Constitution though contemplates creation of benches at Supreme Court Level but not at State level. Allahabad High Court is known for its integrity, independence & justiciability.

The Elders' Committee in its meeting held today has constituted a "Sangharsh Samiti" to plan out the form of agitation to meet the challenge given by the Union Law Minister by making such childish, politically motivated & fabulous statement.


(ELDERS' COMMITTEE)

High Court Bar Association

Allahabad

Elections 2021-22

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